

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I. A. No. 2567 of 2019 in  
Company Appeal (AT) No. 84 of 2019**

**IN THE MATTER OF:**

**Centennial Projects Pvt. Ltd. & Anr.**

**...Appellants**

**Vs**

**Piyush Periwal & Ors.**

**...Respondents**

**Present:**

**Appellants: Mr. Ranvir Singh and Mr. Manish Verma, Advocates  
with Mr. Rahamath Ali, AR.**

**Respondents: Mr. Abhijeet Sarkar, Advocate.**

**ORDER**

**21.08.2019:** Learned counsels for the parties have filed a joint application being I.A. No. 2567 of 2019 for bringing the settlement agreement dated 8<sup>th</sup> August, 2019 on record. It is submitted that the parties have settled all interse disputes amicably which has been reduced in writing and in terms of the same this appeal as also Company Petition No. 326 of 2018 pending before National Company Law Tribunal, Bengaluru Bench is to be withdrawn.

The Settlement Agreement is taken on record and in view of the same Appellants are permitted to withdraw the appeal. The appeal and I.A. No. 2567 of 2019 are accordingly disposed of.

**(Justice Bansi Lal Bhat)  
Member (Judicial)**

**(Mr. Balvinder Singh)  
Member (Technical)**

**am/nn**